

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Ins) No. 931 of 2020

IN THE MATTER OF:

**Mr. Sumat Gupta, Resolution Professional,
M/s Agro Dutch Industries Ltd.**

...Appellant

Vs.

**Sh. RD Sharma, Incharge, M/s Mars Envirotech
Ltd. & Anr.**

...Respondents

Present:

For Appellant:

Dr. Rajansh Thukral, Advocate.

For Respondents:

Mr. Pankaj Khullar, Advocate for R-1 & 2.

ORDER

(Through Virtual Mode)

17.12.2020: At request, of Mr. Pankaj Khullar, the Learned Counsel for the Respondent No. 1 & 2 for filing of Reply/Response of R-1 & 2, as last opportunity time is granted till 11.01.2021. It is made quite clear that the copy of the said Reply/Response of the Learned Counsel for the Respondent No. 1 & 2 shall be served upon the Learned Counsel for the Appellant well in advance before the next date of hearing. Soon after the receipt of the copy of the Reply/Response of the R-1 & 2, it is open to the Appellant to file Rejoinder, if any, one week thereafter. The Office of the Registry is permitted to receive the same.

The Registry is directed to List the matter on **19.01.2021**.

**[Justice Venugopal M.]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**